RAJASTHAN HIGH COURT

No. 01/PI/2021

Date- 08.01.2021

CIRCULAR

Considering the constant decline in Covid-19 positive cases in the entire State, while continuing with all preventive measures for effective control and containment of spread of COVID-19, following fresh directions are issued in supersession of all the previous directions for functioning of Subordinate Courts/ Special Courts/Tribunals from 11.01.2021 onwards till further orders:-

- All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.
- The court proceedings may also be conducted through video conferencing by Vidyo/whatsapp/skype/Jitsi/Google Meet or any other suitable video conferencing platform.
- 3. Hearing and recording of evidence will be started in all types of cases and if the parties fail to comply, appropriate orders as per law may be passed.
- 4. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 5. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.
- 6. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.

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8. Entry of law interns in the court premises would be strictly prohibited.

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- 9. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 11. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
- 12. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 13. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 14. Covid-19 Testing of learned Advocates and Court Staff would be continued.
- 15. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
- 16. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order

REGISTRAR GENERAL

No. Gen./XV/42/2020/61

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Copy forwarded to the following for information and necessary action:-

- 1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through the concerned District & Sessions Judges.
- 6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL